

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-328 (ND)/2017

IN THE MATTER OF:

M/s. Supreme Road Transport (P) Ltd .. PETITIONER

Vs.

M/s. ARGL Ltd .. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 05.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. V.P. Goyal, Advocate
Mr. Sunil Goyal, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner/Operational Creditor will file an affidavit of service in relation to service of notice of the advance copy as stated to have been given to the Corporate Debtor as per postal receipts annexed along with the application.

Further, the petitioner is also directed to comply with the provisions of Section 9 (3) (c) as well as for other statutory compliances required to be made under the provisions of IBC Code, 2016 along with attendant Rules.

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Another notice under the directions of this Tribunal will be taken by the Counsel for Petitioner to the registered office of the Corporate Debtor within a period of one week and proof of service of notice shall be filed along with affidavit directed as above.

List on 14.9.2017.

Surjit
05.9.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)